

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 61/GT/2016**

Subject : Approval of tariff for the period from 1.4.2014 to 31.3.2019 and truing-up of tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR - Kamalanga Energy Limited (GKEL) (3x350 MW).

Date of hearing : **20.2.2018**

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : GMR Kamalanga Energy Limited

Respondents : GRIDCO & 4 others

Parties present : Mr. Amit Kapur, Advocate, GKEL  
Mr. Vishrov Mukherjee, Advocate, GKEL  
Ms. Raveena Dhamija, Advocate, GKEL  
Shri Yashaswi Kant, Advocate, GKEL  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO  
Shri Sukanta Panda, GRIDCO  
Shri Satyabrata Samal, GRIDCO

**Record of Proceedings**

During the hearing, the learned counsel for the petitioner submitted that in compliance with the directions of the Commission vide ROP of the hearing dated 21.12.2017, the petitioner has filed additional information vide affidavit dated 4.1.2018. Accordingly, the learned counsel submitted that pleadings in the matter are complete and Commission may determine the tariff of the generating station. He however, pointed out that petitioner is facing hardships due to non-payment of the bills by the respondent, GRIDCO and the same has accumulated to Rs. 378.69 crore as on 31.1.2018. The learned counsel submitted that Commission may give appropriate directions in this regard while determining the tariff of the generating station.

2. The learned counsel for the respondent, GRIDCO submitted that it has filed detailed response to the submissions made by the petitioner in the matter and the same may be considered while determining the tariff of the generating station. As regards payments of dues, he submitted that respondents are making payments of the bills of the petitioner. He further submitted that in case of outstanding dues, if any, separate petition is required to be filed by the petitioner.

3. The Commission after hearing the parties, reserved its order in the petition.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

